

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1124 of 2025
& I.A. No. 4389 of 2025

IN THE MATTER OF:

Amit Lodha,
Suspended Director of Indsur Global Ltd.

...Appellant

Versus

Manish Sukani,
Liquidator of Indsur Global Ltd.

...Respondent

Present:

For Appellant : **Ms. Geetika Sharma, Mr. Akash Agarwal,**
Advocates.

For Respondent : **Mr. Avinash R. Khanolkar, Ms. Surekha Yadav,**
Ms. Khushbu Bhanushali, Advocates.

O R D E R
(Hybrid Mode)

29.10.2025: **I.A. No. 4389 of 2025:** This is an application praying for condonation of 417 days' delay in filing the Appeal. The order impugned was an order passed by the Adjudicating Authority on 04.04.2024 for execution of order dated 21.11.2023.

2. Learned counsel for the Appellant submits that the Appellant received the email from NCLT on 11.05.2025, hence, from the date when email was received the appeal was filed on 44th day, which is within the condonable period.

3. The order impugned was passed on 04.04.2024, which is an order directing for execution of earlier order dated 21.11.2023. Order dated 21.11.2023 is an order passed under Section 66 of the I&B Code, copy of

which has been filed by the Appellant on record. The order dated 21.11.2023 was an order passed after hearing the Appellant. It is not shown that any appeal is filed against said order. Appellant, thus, was fully aware of the proceedings under Section 66 and submission of the Appellant that limitation for filing appeal against order of execution shall commence only when Appellant received the email from NCLT cannot be accepted. The limitation for filing the Appeal commences from the date when order was passed i.e. 04.04.2024, hence, the appeal filed with 417 days delay is clearly beyond the condonable period. Our jurisdiction to condone delay is limited to only 15 days as per Section 61(2) of the I&B Code, we, thus, are unable to condone the delay. Delay Condonation Application is rejected. In result, Memo of Appeal is also rejected.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/nn